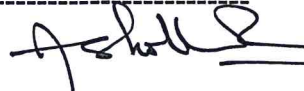



**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/03/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP/16/17  
**NAME OF THE PETITIONER(S)** : P. RANGASAMY +13  
**NAME OF THE RESPONDENT(S)** : M/S TALENT ALLOYS PVT LTD + 8  
**SECTION** : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
1.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel For Petitioners	
2.	Giriprasad Represented by Priyadarshini	Undertake to file <del>Counsel</del> vakalat for R8, IOB	

**ORDER**

Shri R Vidhyashankar, counsel for petitioner present and moved a company petition. As per the facts of the case, the petitioners are fulfilling the requirements of Section 244 of the Companies Act, 2013. Therefore, we are inclined to admit the petition for hearing and direct the Registry to issue notice to the Respondents. In addition to that, the counsel for petitioner is also directed to serve notices on the respondents by speed post and file the proof of sending and serving the notices on respondents by way of an affidavit before the next date of hearing. Put up on 20.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)